## TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

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New Delhi, the The October, 1986.

## <u>NOT IF ICAT ION</u> INC ONE -TAX

No. (977 (F.No.2)3/206/86-ITA.II) : It is hereby notified for general information that the approval granted on perpetual (F.No.203/206/86-ITA.II) basis to the following Institution under clause (11) of subsection(1) of Section 35 of the Income-tax Act, 1961, vide Ministry of Finance (Department of Revenue and Insurance) Noti-fication No.498 (F.No.203/61/73-ITA.II) dated 13.11.1973 is hereby converted into time bound valid upte 31.3.1987 subject to the following conditions:-

- That the Indian Academy of Pediactrics, Bombay will maintain a separate account of the sums received by it for scientific research.
- That the said Institute will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- That the said Institute will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and Balance Sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.
  - That the said Institute will apply to Central Board of Direct Taxes, Ministry of Finance (Department of Revenue), New Delhi, 3 months in advance before the expiry of the approval for further expends extension. Applications received after the date of expiry of approval are liable to be rejected.

## <u>INSTITUTION</u>

"Indian Academy of Pediactrics, Kailash Darshan, Kennedy Bridge, Bombay-400 007.

Under Secretary to the Government of India

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